

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No.561 of 2020

Ranjit Jaiswal @ Khirkhodna Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Syed Ramid Zafar, Adv.
For the State : Mr. Shekhar Sinha, PP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

I.A. No.4468 of 2021

06/06.09.2021: This interlocutory application has been filed for condonation of delay of 617 days in filing the present criminal appeal.

In view of the statements made in the interlocutory application, the delay in filing the appeal, is hereby, condoned.

The aforesaid interlocutory application stands allowed.

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Admit.

Issue notice.

Call for the Lower Court Records.

Prayer for bail shall be considered after receipt of Lower Court Records.

(Rajesh Kumar, J.)